

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II**

Item 4

CP (IB) No. 180/Chd/Pb/2020

Under Section 9 IBC 2016

In the matter of:-

Major Metals Limited

.....Petitioner/Operational Creditor

Vs.

G S Radiators

....Respondent/Corporate Debtor

Present :

Ms. Pridhi Singla, Advocate for the petitioner-operational creditor.

Ms. Niharika Sohal, Advocate for the respondent-corporate debtor.

A date is requested by learned counsel for the respondent-corporate debtor on the ground of settlement, but this fact has been opposed by the counsel for petitioner-operational creditor. In these circumstances, learned counsel for respondent-corporate debtor is directed to seek instructions about the settlement, if any, failing which arguments will be heard and matter will be reserved. List on 03.10.2023.

Sd/-

Sd/-

(Umesh Kumar Shukla)
Member (Technical)

(Harnam Singh Thakur)
Member (Judicial)

September 4, 2023

Vriti